

xITEM NO.108

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 78 OF 2005

STATE OF RAJASTHAN

Appellant (s)

VERSUS

PARMANAND AND ANR.

Respondent(s)

(With appln(s) for exemption from filing O.T.)

Date: 24/02/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Appellant(s)

Mr. Imtiaz Ahmed, Adv.
Mrs. Naghma Imtiaz, Adv. for
Mr. Milind Kumar, Adv.

For Respondent(s)

Mrs. K. Sarada Devi, Adv.

UPON hearing counsel the Court made the following
O R D E R

On the request of the learned counsel for the State of Rajasthan, eight weeks' time is granted for filing additional documents. The counsel for the appellant shall file the copy of the depositions duly translated.
Stand over for eight weeks.

(NIDHI CHUGH)
Sr.P.A.

(RENUKA SADANA)
Court Master